



2026:AHC:27444

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1788 of 2026

Mohammad Sajid

.....Petitioner(s)

Versus

Union Of India And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Uma Shankar Singh
Counsel for Respondent(s)	:	A.S.G.I., Chandra Prakash Yadav

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Uma Shankar Singh, learned counsel for the petitioner seeks to withdraw the present writ petition with liberty to file afresh, in which the following reliefs have been sought:-

"1) issue a writ, order or direction in the nature of quo-warranto the respondent commanding/directing nos.2 to 5 to decide the representations/complaints dated 28.10.2021 and 18.09.2025 (Annexure Nos. 2 & 9 to the writ petition) sent by the petitioner through registered post and complete the enquiry and take action against the respondent no.6 regarding forged and fabricated documents submitted by him at the time of selection proceeding.

ii) issue any other writ, order or direction which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

iii) award the cost of this writ petition in favour of the petitioner."

2. Learned Standing Counsel has no objection to the same.

3. Accordingly, the writ petition is **dismissed as withdrawn** with the aforesaid liberty.

February 9, 2026

N.S.Rathour

(Vikas Budhwar,J.)